

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 4166
TO BE ANSWERED ON 11th AUGUST 2016**

Appointment of Notary

†4166 SHRI VINOD KUMAR SONKAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the quota of notary along with the vacancies available at present in the country, State/UT-wise including Uttar Pradesh (UP);
- (b) whether proposals for appointment of notaries in various States are pending with the Union Government;
- (c) if so, the details and the present status thereof, State/UT-wise including UP; and
- (d) the steps taken/being taken by the Government to appoint the notaries against the vacancies available in various States/UTs in the country?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS
AND INFORMATION TECHNOLOGY**

(SHRI P.P. CHAUDHARY)

- (a) State/UT-wise list of notaries along with the available vacancies is at Annexure-1.
- (b) At present, Appointment of notaries in the States of Haryana, Punjab, Rajasthan, Karnataka, Gujarat, Bihar, Jharkhand, Madhya Pradesh, Chhattisgarh, Odisha, Himachal Pradesh, Tripura and UT of Chandigarh are under process.
- (c) & (d) Interviews for appointment of notaries have already been held for the States of Haryana, Punjab, Rajasthan, Karnataka Gujarat and UT of Chandigarh and the results have also been declared except for the State of Gujarat. For rest of the aforementioned States, appointment of Notaries is under active consideration of the Government. However, at present, no such proposal is pending for the State of Uttar Pradesh.